

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.75311 of 2021
and
Excise Appeal No.79077 of 2018**

(Arising out of Order-in-Appeal No.161-162/SKS/BOL/CE/2018-19 dated 16.04.2018 passed by Additional Director General (Taxpayer Services) Central Excise, Customs & Service Tax, Kolkata)

Commissioner of CGST & Excise, Bolpur

Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, Pin-731204, West Bengal

Appellant

VERSUS

M/s Philips Carbon Black Ltd.

27, R.N.Mukherjee Road, Dist.-Burdwan, Durgapur-713201, West Bengal

Respondent

APPEARANCE :

Shri T.Mondal, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

MISC.ORDER NO.75289/2021

FINAL ORDER NO.75894/2021

DATE OF HEARING : 28.12.2021

DATE OF DECISION : 28.12.2021

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Miscellaneous Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

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